

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017

&

APPEAL NO. 289 OF 2017

Dated: 12th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017

In the matter of:

Punjab Energy Development Agency Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil Singh Boparai
Mr. G. Singh

Counsel for the Respondent(s) Mr. Sakesh Kumar for R-1

Ms. Swapna Seshadri
Ms. Neha Garg for R-2

Mr. Anurag Sharma for R-3

APPEAL NO. 289 OF 2017

In the matter of:

Punjab State Power Corporation Limited Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anurag Sharma for R-2

Mr. Aadil Singh Boparai
Mr. G. Singh for R-3

ORDER

Learned counsel for the Respondent-State Commission states that the State Commission does not wish to file any reply.

Pleadings are complete. List the matter for hearing on **08.02.2019.**

(S. D. Dubey)
Technical Member
ts/mk

(Justice Manjula Chellur)
Chairperson